

IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P.(S) No. 3172 of 2014

Mundrika Yadav Petitioner

Versus

The State of Jharkhand & Ors. Respondents

CORAM: HON'BLE MR. JUSTICE DEEPAK ROSHAN

For the Petitioner : Ms. Rashmi Lal, Advocate

For the Respondents : Mr. Rohan Kashyap, AC to G.A-II

03/ 03.09.2021 Heard through V.C.

2. Ms. Rashmi Lal, learned counsel submits that the petitioner has died; as such, she intends to file substitution petition.

3. Prayer is allowed.

4. Put up this case on **04.10.2021**.

5. It is made clear that if no substitution petition will be filed before the next date of hearing, appropriate order will be passed.

(Deepak Roshan, J.)